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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.L.P. 478/2016

AASHA RANI ..... Petitioner

Through: Mr. C.M. Grover, Adv.

versus

VINEET KUMAR

..... Respondent

Through

**CORAM:** 

HON'BLE MR. JUSTICE A.K. PATHAK

ORDER 08.09.2016

**%** 

Crl. M.A. No. 14020/2016 (exemption)

Allowed, subject to all just exceptions. Application is disposed of.

Crl. M.A. No. 14022/2016 (for condonation of delay in re-filing)

Delay in re-filing is condoned. Application is disposed of.

<u>Crl. M.A. No. 14021/2016 (for condonation of delay of 466 days in filing) and Crl. L.P. No. 478/2016</u>

Notice be issued to the respondent through ordinary process, registered AD post and courier service, returnable for 23<sup>rd</sup> January, 2017.

A.K. PATHAK, J.

**SEPTEMBER 08, 2016** 

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